

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1709 OF 2018 IN
APPEAL NO. 169 OF 2018& IA NO. 1709 OF 2018

Dated: 30th November,2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Himachal Sorang Power Pvt. Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. S. Venkatesh
Mr. Sandeep Rajpurohit
Mr. Samarth Kashyap

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

ORDER

IA NO. 1709 OF 2018
(Appl. for Early hearing)

We have heard learned counsel for the parties.

In the light of the submissions made and the reasons stated in the application, the IA No. 1709 of 2018 is allowed. The application stands disposed of.

Learned counsel appearing for the second Respondent herein directed not to precipitate the matter till the next date of hearing.

The matter be listed on the date already fixed i.e.on **20.12.2018.**

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member